

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.301/MP/2024 along with IA No.1/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, for directions to Haryana Power Purchase Centre to pay Change in Law compensation along-with Carrying Cost in terms of Order dated 20.01.2024 passed by this Commission in Petition No. 242/MP/2023

Petitioner : MB Power (Madhya Pradesh) Limited (MBPL)

Respondents : Haryana Power Purchase Centre (HPPC) and Ors.

Date of Hearing : **7.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, MBPL
Shri Akshat Jain, Advocate, MBPL
Shri Shikar Verma, Advocate, MBPL
Ms. Sheynika Upadhyay, Advocate, MBPL
Ms. Poorva Saigal, Advocate, HPPC
Ms. Kaavya Madaan, Advocate, HPPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondents made detailed oral submissions and concluded their respective arguments.

2. After hearing the learned counsels for the parties, the Commission permitted both sides to file their notes of arguments/written submissions, if any, within two weeks, with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

